

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

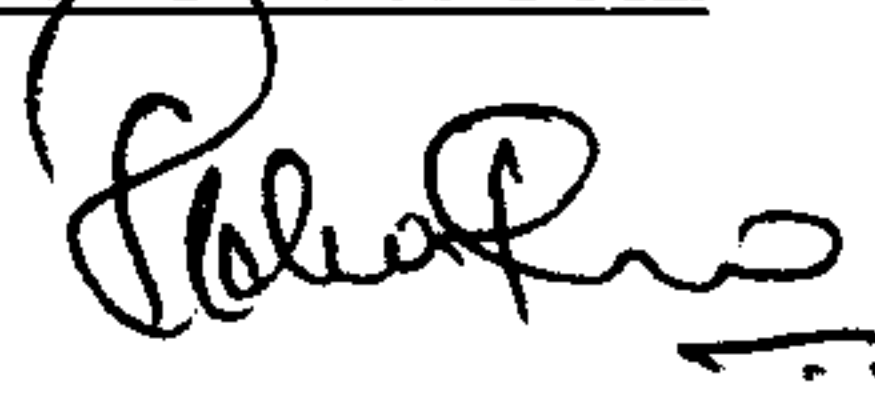
C.P. (I.B) No.59 /9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018**

Name of the Company: Global Concepts
V/s.
Lactose (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raju Kothari	Advocate	Applicant	
2.				

ORDER

Learned Advocate Mr. Raju Kothari present for Operational Creditor/Petitioner.
None present for Respondent.

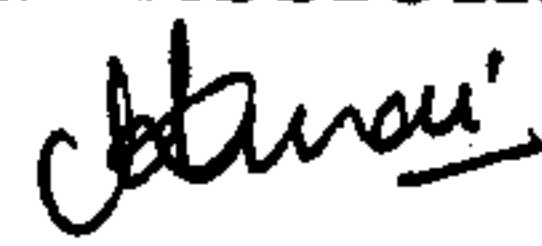
Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with
copy of order under acknowledgment and file proof of service.

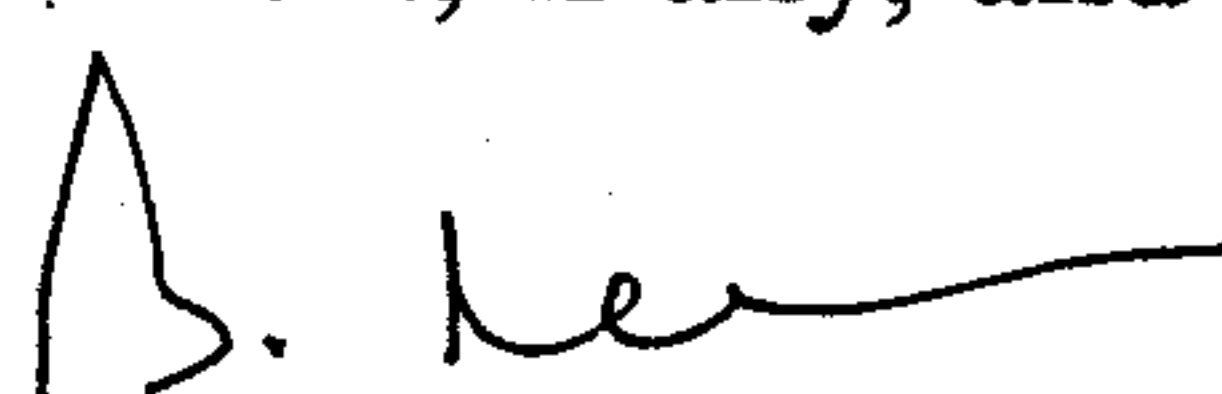
Registry is directed to serve notice of date of hearing on Respondent along with copy
of order under acknowledgment.

Respondent shall file its objections, if any, within one week from the date of service
of notice, serving a copy in advance to petitioner.

List the matter on 06.03.2018 for objection of Respondent, if any, and for hearing
before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 6th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL